

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.779/2014

IN THE MATTER OF:

Shagoon Travels Pvt. Ltd. & Anr. Applicant/petitioners

Vs.

Registrar of Companies Respondent

Order under Section 560(6) of the Companies Act, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

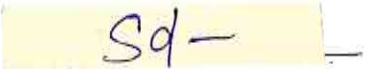
For the Applicant/petitioners : Mr. Rajesh Kumar Malhotra,
Advocate

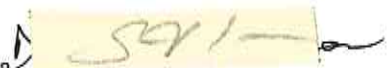
For the non-applicants/objectors : Ms. Mamta Mehra and Sangeeta
Chandra, Advocate

ORDER

Learned Counsel for the petitioner and the objectors have made a joint statement that there is a settlement between the objector and the petitioner alongwith third party and the matter for passing a decree, is still pending before the Hon'ble Delhi High Court. It is posted for hearing on 24th August, 2017.

List the matter on 5th September, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi